

14.23 hrs.

CONSTITUTION (TWENTY-THIRD AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

SHRI SHIVA CHANDRA JHA
rose—

MR. CHAIRMAN: I remember the Hon. Speaker having told Shri Shiva Chandra Jha that on every Bill he wants to oppose it at the introduction stage. Normally, when a Bill is introduced from any side, whether it is a private Member's Bill or it is a Government Bill, the introduction is never opposed. But if the hon. Member is opposed to the very principle of the Bill, then he can speak for five minutes.

SHRI A. S. SAIGAL (Bilaspur): He is making it a habit to oppose the introduction of every Bill. This is not correct.

SHRI S. M. BANERJEE (Kanpur): Yesterday, when the Hon. Speaker said that to Shri Shiva Chandra Jha, the hon. Members of the Opposition

said that any Member in the House had a right to oppose a Bill at the introduction stage. I would submit that the Member's wisdom should not be judged by the Speaker. After all, we are all wise people here when we oppose a Bill either from this side or that side. Supposing a Bill is introduced from the centre, then what will happen?

श्री शिव चन्द्र झा (मधुबनी): सभापति जी, यह संविधान का 23 वां संशोधन विधेयक हमारे सामने पेश किया गया है। इसके सम्बन्ध में एक संबैधानिक आपत्ति मैं आपके सामने रखना चाहता हूँ। इस में फाइनेन्सल मेमोरेण्डम है, जिसका मतलब यह है कि यह मनी-बिल हो जाता है। संविधान की धारा 110 को देखें, उसकी उपधारा (ए) से (एफ) के अनुसार कन्सॉलिडेटेड फण्ड से जो पैसा लिया जाता है, वह मनी-बिल हो जाता है। यह बिल, भले ही इसमें खर्च कम हो, लेकिन मनी-बिल हो जाता है। अब इसके पास करने के लिए संविधान की धारा 117 को पढ़ें, इसमें लिखा है—

"A Bill or amendment making provision for any of the matters specified in sub-clauses (a) to (f) of clause (1) of article 110 shall not be introduced or moved except on the recommendation of the President and a Bill making such provision shall not be introduced in the Council of States."

अब प्रश्न यह है कि इस विधेयक को लेकर प्रेजिडेंट की रिक्मेन्डेशन कहाँ है। हालाँकि अब तो गिरी साहब प्रेजिडेंट हैं, लेकिन एक्टिंग-प्रेजिडेंट की रिक्मेन्डेशन भी इसमें कहीं नहीं है। इसलिये कास्टीचूशनली यह विधेयक ठीक नहीं है, मैं उसका विरोध करता हूँ और चाहता हूँ कि आप पहले रिक्मेन्डेशन लेकर आवें।

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श्री मधु लिमये (मुंगेर) : मुझे वैधानिक आपत्ति है। इस बिल के दो हिस्से हैं। एक तो जो अनुसूचित जातियां हैं, जो हरिजन हैं, गिरिजन हैं या वनवासी लोग हैं, उनसे संबंधित हैं, उनके बारे में मुझे कुछ नहीं कहना है। मैं यह समझता हूँ इनके लिए रिजर्वेशन वगैरह करना बिल्कुल मुनासब है। लेकिन मेरी समझ में नहीं आ रहा है बीस साल के बाद भी एंग्लो इण्डियन्स के लिए यह नामजदगी करने का क्या तुक है? वे शैक्षणिक और सामाजिक दृष्टि से पिछड़े नहीं हैं... (व्यवधान)... फ्रैंक साहब तो बड़े बैरिस्टर हैं वे तो अपनी बात कहेंगे ही लेकिन मैं दो बातें आपके सामने रखना चाहता हूँ। यह भी कानून है, सुप्रीम कोर्ट का फैसला है कि कांस्टीट्यूशन अमेंडमेंट बिल भी कानून है। इसलिए फंडामेंटल राइट्स का जो हिस्सा है उसके अनुसार कोई भी बिल होना चाहिए। अब मेरा आपसे निवेदन यह है कि हमारे संविधान की 14 और 15 धाराओं में कहा है कि सभी नागरिकों और व्यक्तियों को कानून के सामने समान अधिकार रहेंगे।... (व्यवधान)... मैं क्लॉज 15 (4) भी पढ़ने वाला हूँ। मैं वेवकूफी नहीं कर रहा हूँ। तो सामाजिक और शैक्षणिक दृष्टि से जो पिछड़े हुए लोग हैं उनके लिए विशेष संरक्षण देने की बात को मैं स्वीकार करता हूँ। मेरी पार्टी का यह सिद्धांत है कि औरत हो, पिछड़े वर्ग के लोग हों, हरिजन, आदिवासी, मुसलमानों में जो पिछड़े हैं वे हों या सिद्धांत में पिछड़े हुए हों उनको साठ फीसदी जगह सेवाओं में देनी चाहिए। वह तो मेरी पार्टी का सिद्धांत है। लेकिन मैं केवल एंग्लो इण्डियन कम्युनिटी के बारे में कह रहा हूँ कि वे शैक्षणिक दृष्टि से और सामाजिक दृष्टि से पिछड़े वर्ग में नहीं आते हैं। आप 15(4) को देखिए। इसमें जो छूट है :

"Nothing in this article or in clause (2) of article 29 shall prevent the State from making any special provision for the advancement of any socially and educationally backward classes of citi-

zens or for the Scheduled Castes and the Scheduled Tribes."

तो क्या फ्रैंक साहब यहां पर बताने की कोशिश करेंगे कि एंग्लो इण्डियन कम्युनिटी के मदस्य सामाजिक, शैक्षणिक और आर्थिक दृष्टि से पिछड़े वर्ग में आते हैं? अगर वे ऐसा कहेंगे तो मेरा जो आक्षेप है उसको वापिस ले लूंगा, वरना मेरी राय है कि अब बीस साल हो गए हैं, अब उनको बिल्कुल समाज में मिल जाना चाहिए, जैसे समाज के दूसरे अंग हैं, सामाजिक और आर्थिक दृष्टि से जो काफी आगे बढ़ चुके हैं, एंग्लो इण्डियन भी उसी तरह से आगे बढ़े हुए लोग हैं और वह मिल-जुलकर काम करेंगे तो फिर फ्रैंक साहब को नामिनेट करने की क्यों जरूरत पड़ेगी। हो सकता है जबलपुर से वे जीत कर आयें, उसमें मुझे भी खुशी होगी। इतना ही मुझे कहना है।

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON): Regarding Shri Shiva Chandra Jha's objection, this is not a money Bill. The recommendation of the President under article 117 (3) has been obtained and circulated. Shri Shiva Chandra Jha took objection to the absence of the recommendation, but the recommendation is there.

Regarding Shri Madhu Limaye's objection, the Anglo-Indian community has been given the right of having certain seats reserved for them to be filled by nomination. Even in the Constitution itself article 331 says:

"Notwithstanding anything in article 81, the President may, if he is of opinion that the Anglo-Indian community is not adequately represented in the House of the People, nominate not more than two members of that community to the House of the People."

Initially this was for a period of ten years. It has been extended by another ten years, and the object of the present Bill is to give a further extension of a period of ten years. It already exists in the Constitution . . .

SHRI MADHU LIMAYE: So what?

SHRI GOVINDA MENON: If this is opposed to any of the Fundamental Rights guaranteed by the Constitution, I do concede that the law will be invalid, but it is not opposed to any of the Fundamental Rights guaranteed by the Constitution .

SHRI MADHU LIMAYE: Article 14.

SHRI GOVINDA MENON: Article 14 is not the only Fundamental Right. There are others also like articles 15 and 16 . . .

SHRI MADHU LIMAYE: Yes; I read out.

SHRI GOVINDA MENON: . . . and nothing done in order to protect special classes of people will go against the Fundamental Rights of the people.

श्री मधु लिमये : मैं जानना चाहता हूँ जो अभी आर्टिकल 15 (4) पढ़ा उसमें एंग्लो इंडियन्स का उल्लेख है ?

SHRI GOVINDA MENON: Whether this protection should be extended to Anglo-Indian community or not is a matter of opinion; it is not a matter of law and nor is it a matter of Constitution.

SHRI MADHU LIMAYE: The question is: are they educationally and socially backward?

SHRI KANWAR LAL GUPTA (Delhi Sadar): What is your opinion?

SHRI GOVINDA MENON: In 1949 when the Constitution was enacted, the Constituent Assembly was of the opinion that the Anglo-Indian community should be given two seats

by nomination in the Lok Sabha. That was the opinion of the Constituent Assembly. Ten years later, the Government of India formed the same opinion and extended it further. Now it is the opinion of the Government of India and, I hope, of this Parliament that the Anglo-Indian community deserve to get this reservation for a further period of ten years. That is why the Bill is here. This is not a matter which can be tested by abstract principles contained in any of the articles in Part III of the Constitution. It is a question of opinion and fact. The Government's opinion, after due deliberation and investigation, is that the Anglo-Indian community, because of its peculiar position in India, deserves to have this reservation for a further period of ten years.

SHRI A. S. SAIGAL: He should describe as to what he found in the investigation.

श्री मधु लिमये : मेरे प्रश्न का उत्तर नहीं आया। मैंने कहा था कि जो भी कानून आयेगा वह अगर किसी मौलिक हक़ों से फंडामेंटल राइट से टकराता है तो वह गलत है। उन्होंने कहा यह औपनिष्यन का सवाल है मैंने पूछा क्या आप कह सकते हैं कि एंग्लो इंडियन सामाजिक और शैक्षणिक दृष्टि से पिछड़े बैकवर्ड हैं ? अगर ये कहेंगे कि बैकवर्ड हैं तो मैं बैट जाऊंगा।

SHRI GOVINDA MENON: That is why Government has brought the Bill for extension of the period. The Anglo-Indian community does not consist of only Mr. Frank Anthony and Mr. Barrow. There are thousands of people who are socially backward in that community.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI GOVINDA MENON: I introduce the Bill.